

**COURT – I**

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 3 of 2011**

**Dated : 17<sup>th</sup> January, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Torrent Energy Limited ... Appellant(s)**

**Versus**

**Dakshin Gujarat Vij Company Limited & Ors. ....Respondent(s)**

**Counsel for the Appellant(s): Ms. Deepa Chawan,**  
**Mr. H.S.Jaggi with**  
**Mr. Samir Shah (Rep.)**

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan,**  
**Ms. Richa Bharadwaja with**  
**Mr. S.R. Pandey (Rep.) for GERC**  
**Mr. M.G. Ramachandran,**  
**Mr. Anand K. Ganesan &**  
**Ms. Sneha Venkataramani for**  
**R.1 & 4**

**ORDER**

Both the learned counsel for the parties have finished their arguments. They are directed to file their respective Written Submissions on or before 31.01.2012 after serving copy on the other side.

Post the matter for reporting compliance on **01.02.2012.**

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**TS/VS**